

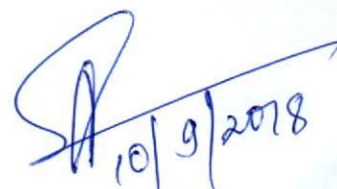
HIGH COURT OF SIKKIM

Statement showing Institution, Disposal and Pendency of cases as on 31.08.2018.

Cases	Total pendency at the beginning of August, 2018 (Civil-Criminal)		Institution during the month of August, 2018 (Civil - Criminal)		Total disposal during the month of August, 2018 (Civil- Criminal)		Pendency at the end of August, 2018 (Civil-Criminal)	
1. WRIT PETITION	107*	02	05		11	01	101	01
2. APPEAL	27	52		04	02	05	25	51
3. RSA	04	-	01	-	01	-	04	-
4. FAO	-	-	-	-	-	-	-	-
5. CONTEMPT	02	-	-	-	-	-	02	-
6. MISC.CASES	-	02		01	-	-	-	03
7. MISC.APPEAL	-	-	-	-	-	-	-	-
8. TRANSFER PETITION	-	-	-	-	-	-	-	-
9. BAIL APPLICATION	-	-	-	-	-	-	-	-
10. MAC APPEAL	12	-	01	-	-	-	13	-
11. REVIEW	02	-	-	-	01	-	01	-
12. REVISION	06	04	02	-	02	-	06	04
13. MAT APPEAL	02	-	-	-	01	-	01	-
14. REVISION U/S 19 OF THE (FAM CT.)	01	-	-	-	-	-	01	-
15. LEAVE PETITION	-	09	-	-	-	-	-	09
16. ARBITRATION PETITION/APPEAL	02	-	-	-	-	-	02	-
17. S.A.O.	-	-	-	-	-	-	-	-
18. REFERENCE	-	-	-	-	-	-	-	-
19. C.O.	04	-	-	-	-	-	04	-
20. TAX APPEAL	02	-	01	-	01	-	02	-
21. Ex.P.	-	-	-	-	-	-	-	-
GRAND TOTAL	171	69	10	05	19	06	162	68

* 1(one) WP (C) stands adjourned sine- die.

**02(Two) MAC Appeals have been restored in terms of the Order dated 10/10/2017 passed by Hon'ble Supreme Court in S.L.P No.27565 and 27566 of 2017.



DEPUTY REGISTRAR (Judl.)
High Court of Sikkim
Gangtok